The Nagaland Town & Country Planning (Amendment) Act, 2000. (Act 8 of 2000)

Received the assent of the Governor of Nagaland on 14/09/2000 and published in the Nagaland Gazette Extraordinary dated: 11th of October, 2000.

An -Act -

To amend the Town and Country Planning Act, 1966

Be enacted in the Fifty-first year of the Republic of India.

1. Short title, extent and commencement.

- i. This Act may be called the Nagaland Town and Country Planning (Amendment) Act, 2000.
- ii. It extends to the whole of Nagaland
- iii. It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

2. Amendment of Sub Section (1) of Section 2 of the Principal Act:

In Sub Section (I) of Section 2, the following substituted.

i. "Authority" shall mean Development Authority, Nagaland constituted under section 8 A and shall also include authority as may be declared or constituted by the State Government under section 12 of the Principal Act.